

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 1532/93

Dt. of Decision : 23.12.93

D.S.R. Anjaneyulu

. Applicant

Vs.

- 1. Station Director,
All India Radio,
Mysore
- 2. Director General,
All India Radio,
New Delhi.

. . Respondents.

Counsel for the Applicant : Mr. V. Rama Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. Station Director, All India Radio, Vijayawada.
2. Director General, All India Radio, New Delhi.
3. One copy to Sri. V.Rama Rao, advocate, 3-5-926/19/A, 1st floor, Himayatnagar, Hyd.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/

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OA.1532/93

Judgement

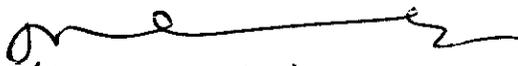
(As per Hon. Mr. Justice V. Neeladri Rao, Vice - Chairman)

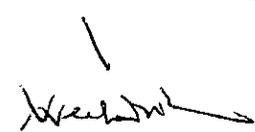
Heard Sri V. Rama Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant is working as Senior grade Announcer in All India Radio, Vijayawada. This OA was filed praying for a direction to the respondents to correct the date of his birth in the Service Register as 12-1-1946 instead of 21-2-1944.

3. ~~As per~~ Note-5 to FR-56 governing correction of date of birth in the service record, after incorporation of Department of Personnel and Administrative Reforms notification No. 19017/79/Estt-A, dated 30-11-1979, stipulates that a representation praying for correction regarding date of birth in Service Register ^{has} ~~have~~ to be made within five years from 15-12-1979, the date of the application of the above notification. It was held by the Supreme Court in AIR 1993 SC 1367 (Union of India vs. Harnam Singh) that the said provision is applicable even in regard to those who were in service as on that date. ^{She} ~~As the~~ applicant had not submitted any representation before 15-12-1984, praying for correction in regard to date of birth. Representation dated 14-11-1990 made by the applicant to the concerned for the said purpose has to be held as barred by limitation.

4. Accordingly this OA is dismissed at the admission stage. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : December 23, 93
Dictated in the Open Court

sk



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O.A. 1532/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. GHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 22/12/1993

ORDER/JUDGMENT: _____

M.A./R.A./C.A.No.

O.A.No.

1532/93

F.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

Central Administrative Tribunal
DESPATCH
3 JAN 1994 AM
HYDERABAD BENCH.